

**Annexure - 5**

**Name of the corporate debtor: Rushabh Precision Bearings Limited;  
Date of commencement of CIRP: 25<sup>th</sup> April, 2022;  
List of creditors as on: 02<sup>nd</sup> July, 2022**

**List of operational creditors (Workmen)**

(Amount in ₹)

| Sr. No. | Name of creditor  | Details of claim received |                | Details of claim admitted |                             |                                     |                             |                        |                          | Amount of contingent claim | Amount of any mutual dues, that may be set-off | Amount of claim not admitted | Amount of claim under verification | Remarks, if any |
|---------|-------------------|---------------------------|----------------|---------------------------|-----------------------------|-------------------------------------|-----------------------------|------------------------|--------------------------|----------------------------|--|------------------------------|------------------------------------|-----------------|
|         |                   | Date of receipt           | Amount claimed | Amount of claim admitted  | Nature of claim             | Amount covered by security interest | Amount covered by guarantee | Whether related party? | % of voting share in CoC |                            |  |                              |                                    |                 |
| 1       | Mill Mazdor Sabha | 11-05-2022                | 309,201,041.99 | N.A.                      | Operational dues of workmen | N.A.                                | N.A.                        | N.A.                   | N.A.                     | N.A.                       | N.A.   | N.A.                         | 309,201,041.99                     | N.A.            |

*\*Pursuant to Regulation 14(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, the amount admitted is best estimated as per information provided by Operational Creditors. Your kind attention is drawn towards the fact that the Corporate Debtor has yet not furnished the latest accounting records and backup. Hence, verification of the claim was made solely on the details provided by the Operational Creditors. The admitted amount may be subject to subsequent revision, based on additional information and clarification.*